

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 82/93  
O.A. 58/93

Thursday, the thirteenth day of January, 1994

MR. N. DHARMADAN MEMBER (JUDICIAL)  
MR. S. KASIPANDIAN MEMBER (ADMINISTRATIVE)

1. S. Shanmugham, LTI No. 122  
Dr.No.15, Thatco Colony  
Nachalur P.O., Kulikalai T.K.  
Tiruchi Dt.

2. V. Manickam, LTI No. 188/783  
Karuppathur P.O., Kulikalai  
Tiruchi Dt.

3. K. Palanisamy, LTI No. 256  
Pampacoundarpalayam,  
32, Harijan Colony Pasur P.O.  
638 154, Periyar Dt.

Applicants  
in O.A. 82/93

By Advocate Mr. P. Sivan Pillai

vs.

1. The Union of India through the  
General Manager, Southern Railway  
Madras-3

2. The Divisional Personnel Officer  
Southern Railway, Palghat

3. The Chief Personnel Officer,  
Southern Railway, Madras-3

Respondents  
in O.A. 82/93

By Mr. T.P.M. Ibrahim Khan

1. S. Sannasi, LTI 730, Casual Labour  
office of the Permanent Way Inspector  
Southern Railway, Trichy Fort

2. T. Sadaiyan, LTI 775, Casual Labour  
-do-

3. M. Ayyakkannu, LTI 267, Casual labour  
-do-

4. M. Muthusamy, LTI 1278, Casual labour  
Office of the Permanent Way Inspector  
Southern Railway, Erode

Applicants in  
O.A. 58/93

By Advocate Mr. S.P.S. Pillai

vs.

1. Union of India through the General Manager  
Southern Railway, Madras-3

2. The Divisional Personnel Officer,  
Southern Railway, Palghat

3. The Chief Personnel Officer, Southern Railway  
Madras-3

Respondents

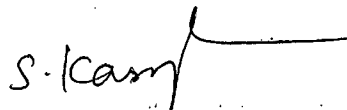
By Advocate Mr T.P.M. Ibrahim Khan

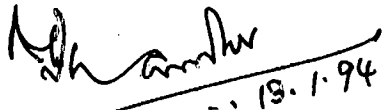
ORDER

N. DHARMADAN

The learned counsel for applicants as well as the learned counsel for respondents submitted that these cases are covered by earlier judgment of this Tribunal in O.A. 767/91 produced as Annexure A-2 in O.A. 58//93. In the light of the above statement, we are satisfied that the original application can be allowed to the extent of directing the respondents to absorb the applicants in service against shortfall vacancies of Group-D employee in S.C. quota as ordered in the judgment in O.A. 767/91 referred to above. We do so. This shall be done within a period of four months from the date of receipt of the copy of this judgment.

2. There shall be no order as to costs.

  
(S. KASIPANDIAN)  
MEMBER (ADMINISTRATIVE)

  
19.1.94.  
(N. DHARMADAN)  
MEMBER (JUDICIAL)

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